Central Administrative Tribunal, Lucknow Bench, Lucknow CCP No.21/2009 in Original Application No. 219/2006

This the 16th day of February, 2010

Hon'ble Mr. Justice A.K.-Yog, Member (J) Hon'ble Dr. A.K.Mishra, Member (A)

Anil Kumar Tewari aged about 47 years son of late Ram Kumar Tewari, r/o Tiwaripuram, Bakshi Ka Talab, P.O. Kotwa, District-Lucknow...

Applicant

By Advocate: Sri A.Moin

Versus

Smt. Noreen Naqvi, Director General, Prasar Bharti Broadcasting Corporation of India, Doordarshan Bhawan, Mandi House, New Delhi.

Aruna Sharma , Director General, Prasar Bharti Broadcasting Corporation of India, Doordarshan Bhawan, Mandi House, New Delhi.

Respondents

By Advocate: Sri Yogesh Kesharwani

ORDER (ORAL)

Hon'ble Mr. Justice A.K. Yog, Member (J)

Heard counsel for parties of both sides.

A photo stat of certified copy of order of the High Court dated 7.1.2010 said to have been passed in Service Bench No. 418 of 2009. (Prasar Bharti Broadcastign Corporation of India and Anr.Vs. Central Administrative Tribunal, Lucknow Bench and Anr. has been filed by the counsel for applicant. By means of the said order, it is clear that the order passed by the Tribunal has been super imposed by the order of High Court. In that view of the matter, this contempt petition has rendered in-fructuous. The applicant is free to approach High court, if applicant feels aggrieved. Notices issued to the opposite parties stand discharged.

Contempt Petition is accordingly disposed of . No costs.

(Dr. A.K.Mishra)

Member (A)

Member (J)

HLS/-